

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1897
TO BE ANSWERED ON 16TH DECEMBER, 2025**

SAFETY AND SECURITY OF HEALTHCARE WORKFORCE

1897 DR. SYED NASEER HUSSAIN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of reported incidents of violence against healthcare professionals in the past three years, State-wise;
- (b) the measures implemented by the Ministry to ensure the safety and security of healthcare workers, particularly in high-risk areas;
- (c) the status of any proposed legislation aimed at protecting healthcare professionals from workplace violence; and
- (d) the effectiveness of existing security protocols in healthcare facilities and any plans for their enhancement?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (d) : As per Constitutional provisions, '*Health*' and '*Law & Order*' are State subjects. Therefore, it is the primary responsibility of the concerned State/ Union Territory to take note of events and eventualities related to incidents of violence against healthcare professionals. Data and details, in this regard, are not maintained centrally.

Nevertheless, the Ministry of Health and Family Welfare (MoHFW) has issued advisory to all Central Government Hospitals/Institutes, All India Institutes of Medical Sciences and Medical Colleges to ensure filing of FIR by the Institutes within six hours of any incident of attack on medical practitioners. All the States/UTs has also been advised by MoHFW to take immediate measures for enhancing security and providing safer working environment for medical practitioners. Also, taking cognizance of the incidents of violence against medical professionals, the Hon'ble Supreme Court of India constituted a National Task Force (NTF) for formulating effective recommendations to remedy the issues of concern

pertaining to safety, working conditions and well-being of medical professionals and other cognate matters. The NTF has already submitted its report to the Hon'ble Supreme Court of India. The matter is *sub-judice* in the Hon'ble Supreme Court of India.

Further, many States have enacted laws to address violence against medical professionals. Most of the State laws cover minor offences and prescribe punishment for them. Major offences/ heinous crimes are adequately covered under Bharatiya Nyaya Sanhita (BNS), 2023. As the State laws have adequate provisions to address day-to-day minor offences and serious offences can be addressed by BNS, 2023, there is no proposal in the Central Government for introduction of a separate legislation in this regard.
